#### **GOVERNMENT OF INDIA**

# MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

### **UNSTARRED QUESTION NO. 1739**

# **TO BE ANSWERED ON FEBRUARY 11, 2021**

#### **DENOTIFYING THE SLUMS**

## NO. 1739. SHRI JAGDAMBIKA PAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether a number of slums have been denotified by the appropriate Governments as a result of the implementation of Pradhan Mantri AawasYojna -Urban;
- (b) if so, the details thereof, State-wise; and
- (c) whether the Government has any plan and/or has received requests to cover the 'Recognised' and 'Identified' slums under In-situ Slum Redevelopment (ISSR) vertical Pradhan Mantri Aawas Yojana -Urban for widening its scope and if so, the details thereof?

#### **ANSWER**

# THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

# (SHRI HARDEEP SINGH PURI)

- (a) & (b): Since 'Land' and 'colonization' are State subjects, notification and de-notification of slums are done by respective State/Union Territory (UT) Governments based on local provisions.
- (c): The projects under In-situ Slum Redevelopment (ISSR) component of Pradhan Mantri Awas Yojana Urban (PMAY-U) Mission are considered from slums which are notified by States/UTs based on the approval of State Level Sanctioning and Monitoring Committee (SLSMC) chaired by the Chief Secretary of concerned State/UT and slums that are redeveloped under ISSR are de-notified by State/UT Governments.

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